

ITEM NO.8

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).7929/2023

[Arising out of impugned final judgment and order dated 27-01-2023
in PIL No.86/2021 passed by the Gauhati High Court]

ARIF MD YEASIN JWADDER

Petitioner(s)

VERSUS

THE STATE OF ASSAM & ORS.

Respondent(s)

Date : 25-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Prashant Bhushan, AOR
Ms. Ria Yadav, Adv.
Mr. Shiyas Kr., Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Devajit Saikia, Advocate General (Assam)
Mr. Nalin Kohli, Sr. Adv.
Mr. Chinmoy Pradip Sharma, Sr. A.A.G.
Mr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.
Mr. Deepayan Dutta, Adv.
Mr. Digvijay Dam, Adv.
Mr. Krishnajyoti Deka, Adv.
Mr. Anshul Malik, Adv.
Ms. Shruti Agrawal, Adv.

Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.
Mr. Siddhant Yadav, Adv.

Mr. Parthiv Goswami, Sr. Adv.
Ms. Anasuya Choudhury, AOR
Ms. Atiga Singh, Adv.
Mr. Abhinav Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments heard.
2. Order reserved.

3. The parties are granted liberty to file submission note along with additional affidavit, if any, within one week.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR